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**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F/02/07/2020/S.I/ 17

Dated 03.04.2020

**ORDER No. 122-C**

In continuation of DDMA's Orders No. 121 dated 25.03.2020, 122 dated 26.03.2020, 122-A dated 29.03.2020 and 122-B dated 30.03.2020, and in exercise of the powers conferred under section 22 of the Disaster Management Act, the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby issues a 3rd Addendum to the guidelines, as annexed to the aforesaid orders, to the Departments of Govt. of NCT of Delhi, with the directions for their strict implementation. This order shall remain in force, in all parts of Delhi till midnight of 14th April, 2020.



**(Vijay Dev)  
Chief Secretary  
Delhi**

To,  
1. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries / HODs of Government of NCT of Delhi.

Copy to:

i. All Members of State Executive Committee, GNCTD.

**Subject :3<sup>rd</sup> Addendum to guidelines annexed to the DDMA's Order No. 121 dated 25.03.2020.**

**A. Addition of sub-clause (g) in exception to clause 6**

- (g) Transit arrangements for foreign national (s) in India.  
(as per attached SOP)

**B. Addition of sub-clause (a) in exception to clause 12**

- (a) Release of quarantined persons, who have arrived in India after 15.2.2020, after expiry of their quarantine period and being tested Covid-19 negative (as per attached SOP).



**(Vijay Dev)  
Chief Secretary  
Delhi**

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**STANDARD OPERATING PROCEDURE (SOP) FOR TRANSIT ARRANGEMENTS  
FOR FOREIGN NATIONALS STRANDED IN INDIA**

**Sub-Clause (g) in exception to clause 6**

It has been brought to the notice of Ministry of Home Affairs, Govt. of India that a number of foreign nationals are stranded in different parts of the country, due to the lockdown measures. Some foreign countries have approached Government of India for evacuation of their nationals to their countries.

2. In view of the above, it has now been decided that requests received from foreign governments, for evacuation of their nationals from India, would be examined by the Ministry of External Affairs (MEA), Government of India on case to case basis. In cases where such requests are endorsed by MEA, the following protocol would be observed:

- i) The chartered flight would be arranged by the concerned foreign government in consultation with the Ministry of Civil Aviation, Government of India.
- ii) Prior to departure, the foreign national (s) would be screened for COVID-19 symptoms as per the standard health protocol. Only those foreign national (s) would be allowed to leave, who are asymptomatic for COVID-19. In case of symptomatic person (s), the future course of treatment would be followed, as per the standard health protocol.
- iii) The local transportation arrangements from the place of stay of the foreign national (s) to the point of embarkation would be arranged by the local Embassy/Consulate of the respective foreign government.
- iv) The transit pass for movement of the vehicle deployed for movement of the foreign national (s) **would be issued by the District Magistrate of the District concerned** where the foreign national (s) is/are staying.
- v) The transit pass, as issued above, would be honoured/allowed by the authorities of the State/Union Territories along the transit route.

## STANDARD OPERATING PROCEDURE FOR RELEASE OF QUARANTINED PERSONS, AFTER EXPIRY OF QUARANTINE PERIOD AND TESTED COVID-19 NEGATIVE

### Sub-Clause (A) in exception to clause 12

With a view to preventing spread of COVID-19 and as a measure of abundant precaution, persons returning from foreign locations after 15.2.2020 had been quarantined in government/government-arranged facilities. In respect of these persons, the following protocol would be observed after completion of the specified mandatory quarantine period:

- i) Person(s) testing negative for COVID-19, and as per standard health protocol, would be released from the said quarantine facility (ies). However, this will not apply to a group, where even one person tests positive for COVID-19.
- ii) These persons are expected to return to their homes, or to the homes of their families/relatives/friends or to other places shelter like hotels, etc., by making their own transport arrangements.
- iii) The transit pass for movement of vehicle (s), being used by such person (s), **would be issued by the District Magistrate of the District concerned** where they have been quarantined.
- iv) The transit pass will be issued for fixed route and with specified validity and such person (s) shall follow the same.
- v) The transit pass, as issued above, would be honoured/allowed by the authorities of the State/Union Territories along the transit route.
- vi) As a measure of abundant caution, upon returning to their destination such persons would home quarantine themselves for a further period of 14 days as per standard protocol on the matter.
- vii) Details of person (s) released from quarantine, along with their destination, will be shared with the concerned State/UT Government for necessary follow up.

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